18 बारीख को ग्रांर दूसरा 19 तारीख को... (Interruptions) इसके विरोध में हम वाकग्राऊट करते हैं। होम मिनिस्टर को इस्तीफा
देना चाहिए। होम मिनिस्टर ने जान-बूझ
कर ग्रसत्य बोला है (Interruptions) हम
लोग इसके विरोध में वाक-ग्राऊट करते हैं (Interruptions)

[At this stage, some hon. Members left the Chambers.]

SHRI PIARE LALL Urf PIARE LALL TALIB UNNAVI (Uttar Pradesh): Sir, he has no right to challenge the ruling. (Interruptions.)

SHRI P. RAMAMURTI (Tamil Nadu): Sir, just one word. (Interruptions)

MR. DEPUTY CHAIRMAN: Order, please.

SHRI P. RAMAMURTI: Sir, just one word.

SHRI BHUPESH GUPTA: Sir, I am rising on some other matter. (Interruptions.)

MR. DEPUTY CHAIRMAN: Just a minute. Now, Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

The Assam Alienation of Land (Regulation) Act, 1980

THE MINISTER OF AGRICUL-TURE AND RURAL RECONST-RUCTION (RAO BIRENDRA SINGH): Sir, I beg to lay on the Table, under sub-section (3) section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980, a copy (in English and Hindi) of the Assam Alientation of Land (Regulation) Act, 1980 (No. 1 1980), enacted by the [Placed in Library. See No. No. LT-1202/807

RE: QUESTION OF PRIVILEGE AGAINST THE MINISTER OF HOME AFFAIRS

SHRI P. RAMAMURTI (Tamil Naidu): Mr. Deputy Chairman, just one word. In all fairness to this House, after the Home Minister got possession of the new Report, he should come before the House and said: "I have got a different Report." and he should have placed all facts before the House. This is required in all fairness to the House. Not doing that means that you are supressing these facts. This I hope you will wrong thing. ect them to do it hereafter.

SHRI BHUPESH GUPTA (West Bengal): Sir, I am raising on some other matters. When Mr. Ramamurti has said, I support. I support it. But some other matter I have got to raise now.

MR. DEPUTY CHAIRMAN: Just a minute. Mr. Mathur now.

SHRI BHUPESH GUPTA: That is not in connection with the ruling of the Chairman. The ruling is there.

MR. DEPUTY CHAIRMAN: Just a minute. Mr. Mathur, please.

REQUEST FOR LAYING ON THE TABLE THE INQUIRY COMMIT_TEE REPORT ON THE LATHI CHARGE BY THE POLICE ON BLIND PERSONS

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश):
उपसभापित जी, ग्रंधों के उत्पर जो लाठी चार्ज
किया गया उसके पश्चात सरकार ने उनको
नौकरियां देने की लीगल व्यवस्था करने की
घोषणा की है मैं ग्रंधों के नेता श्री रंगटा ग्रौर
ग्रंधों की जो संस्था हैं उनको, सरकार को भी
इस बात के लिए बधाई देता हूं। इसका ग्रच्छा
परिणाम निकला है लेकिन इसका दूसरा भाग
ग्रभी गेष्ट । पुलिस के लाठी चार्ज की

रिपोर्ट ग्रा गई है लेकिन वह सदन में ग्रभी तक पेश नहीं की गई है। मैं मांग करता हूं कि यह पेश की जानी चाहिए। सरकार ने जो अच्छा काम किया है उसका ग्रध्युरा न रखें। सरकार ने उनके लिए बहुत ग्रच्छा काम किया है, ग्राप बधाई के पाल हैं ग्रौर साथ हो साथ वे नेत्रहीन भी हम लोगों की बधाई के पाल हैं। लेकिन रिपोर्ट सदन के पटल पर शीघ्र रखी जानी चाहिए।

MOTION FOR ELECTION TO THE INDIAN COUNCIL FOR AGRICULTURE RESEARCH SOCIETY

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): Sir, I beg to move the following Motion:

"That in pursuance of rule 4 (vii) read with rule 9 of the Rules of the Indian Council of Agricultural Research Society, this House do proceed to elect in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Council of Agricultural Research Society."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE RAJGHAT SAMADHI COMMITTEE

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): Sir, I beg to move the following Motion:

"That in pursuance of clause (d) of sub-section (1) of section 4 of the Rajghat Samadhi Act, 1951 (41 of 1951) this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Rajghat Samadhi Committee."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE GOVERNING BODY OF THE INDIA COUNCIL OF MEDICAL RESEARCH

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WEL-FARE (SHRI B. SHANKARAN-AND): Sir. I beg to move the following motion:

"That in pursuance of item 15 of rule 20 and sub-rule (2) rule 24 of the Rules and Regulations of the Indian Council of Medical Research, this House proceed to elect in such manner as the Chairman may direct, member from among the members of the House to be a member of Governing Body Indian Council of Medical earch, in the vacancy caused by the retirement of Shri Indradeep Sinha from the membership of the Rajya Sabha on the 2nd April,

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA COUNCIL OF TECHNICAL EDUCATION

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Sir, I move:

"That in pursuance of the provisions contained in sub-clause (h) of clause (i) of paragraph 3 of the Government of India, Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the All India Council for Technical Education."

The question was put and the motion was adopted.